

Dr. K. L. Shrimall: The Standard Vacuum Oil Co. has been asked to associate as many Indians as possible.

Shrimati Ila Palchoudhury: That was not my question; from West Bengal.

Dr. K. L. Shrimall: Not necessarily from West Bengal. Experts could be taken from all over India.

Shri Kelappan: May I know the amount spent by the Oil company itself on this exploration?

Dr. K. L. Shrimall: The arrangement is that the Government of India contribute 25 per cent. of the funds required for expenditure on the joint operations and the Standard Vacuum Oil Company will contribute 75 per cent.

Hindi Examinations Committee

*1680. **Shri B. N. Mishra:** Will the Minister of Education be pleased to state:

(a) whether the Hindi Examinations Committee has presented its report to Government; and

(b) if so, whether Government will lay on the Table of the House a statement giving main points of the report?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) Not yet.

(b) Question does not arise.

Shri B. N. Mishra: It has become a long practice. Last year also there was a question. It was said that this committee was being formed. May I know when this committee will be formed?

Dr. M. M. Das: There is no time limit prescribed for the committee to submit its report. It was appointed in January, 1954.

Shri B. N. Mishra: If a committee has been appointed, may I know the names of the persons on the committee and may I know whether the Government are pursuing the matter to expedite it since this problem relates to Hindi?

Dr. M. M. Das: Yes, Sir. Government is doing everything in their power to expedite the matter. The names of the members are as follows:

- Shri M. Satyanarayana, M.P.
- .. Vijayendra Snatak.
- .. R. K. Chakravarti.
- .. G. P. Nene.
- .. A. L. Nanavati.
- .. R. D. Sinha 'Dinkar', M.P.
- .. N. Nagappa.
- Dr. A. Sharma.
- Shri Jethalal Joshi, M.P.
- .. Magan Bhai P. Desai.
- .. N. A. Nodvi.

Shri T. S. A. Chettiar: What is the subject of reference?

Mr. Speaker: What is the question? If the hon. Member wants to put a question, he has to rise and put the question.

Dr. M. M. Das: The terms of reference are : to examine the standards of Hindi Examinations conducted by various Hindi organisations in the country and to consider the question of their recognition, etc.,

U.P.S.C.

*1682. **Shri Sinhasan Singh:** Will the Minister of Home Affairs be pleased to state the number of persons appointed to class I and II services directly by the different Ministries without reference to the Union Public Service Commission in the years 1953 to 1955, and how many cases out of them were subsequently referred to the Commission for approval?

The Deputy Minister of Home Affairs (Shri Datar): The information is being collected and will be laid on the Table of the House as soon as possible.

Shri Sinhasan Singh: May I know whether Government has not got the record so far regarding the number of such persons appointed in the Home Department?

Shri Datar: There are a number of Ministries and departments and other offices and reference has to be made to all of them and then the replies collected.

Shri Sinhasan Singh: May I know whether the Home Minister himself has not a number of persons who are appointed in his own department?

Shri Datar: This question was raised before and Government has taken special steps to see that all such cases are brought to the notice of the U.P.S.C. and no appointments in contravention of the rules are made.

Shri Sinhasan Singh: What are the main reasons for such appointments when there is the Public Service Commission for recruiting such officers?

Shri Datar: All temporary appointments for a year or a shorter period are excepted from the purview of the U.P.S.C.

Shri Sinhasan Singh: May I know whether these officers are made subsequently permanent and confirmed?

Shri Datar: Subsequently if they are appointed to a permanent post, then their confirmation is taken into account and is considered.

Mr. Speaker: I want to state here that the Government are undoubtedly

collecting information, and they may take some time. That is also true, but then does the information which can be had at the head office of the Government take such a long time to collect? Perhaps it creates a suspicion that everything is not proper.

Shri Datar: There is no such thing as a head office here. The Ministry deals with the question of the services and whenever such questions are asked, immediately information is called for and when it is collected it is placed on the Table of the House. There is no need to suspect the *bona fides*.

M. Speaker: I quite agree. But the Central Secretariat is situated here. It is a question of sending a peon or a chaprasi around. When a question is tabled in Parliament, it has to be treated with due expedition.

Shri Datar: You will find, Sir, that the question is also a very general nature. Some of the offices are not here. Anyway, I have promised to supply the information as early as possible.

Central Board of Education

*1684. **Shri D. C. Sharma:** Will the Minister of Education be pleased to state:

(a) how many meetings of the Central Advisory Board of Education were held in 1954-55; and

(b) how far their recommendations, if any, have been implemented?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) One, in January, 1955.

(b) The recommendations were communicated to State Governments for necessary action. The reports about the action taken by them are still awaited, and, on receipt, will be consolidated and placed before the Board at their next meeting in the form of a Memorandum.

So far as recommendations of the Board on which action is required by the Centre are concerned, the following committees recommended by Central Advisory Board of Education, have been appointed and have already started work. They met on the dates noted against each:

Committee on Gandhian Philosophy	23-8-1955
Standing Committee on Basic Education	7th & 8th June, 1955.

Action has been taken on some of the other recommendations while some are under consideration.

Shri D. C. Sharma: May I know if there is any need for this Central Advisory Board of Education when boards of education have been set up for education at all the different levels? What are the reasons for continuing this Central Board of Education?

Dr. M. M. Das: I may remind my hon. friend that this Board of Education came into being for the first time after the 1919 India Act, when Education became a State subject, and the necessities that were present in those days are also present now. Education still remains a State subject and there is a necessity for a body like the Central Advisory Board of Education, so that through this Body the States may communicate with each other and come to know what the other States are doing.

Shri D. C. Sharma: May I know, Sir, if in view of the fact that this Board keeps itself in touch with the various States, it is necessary that only one meeting should be held in a year, and that the time taken for the collection of material should be so unlimited that very few actions are taken?

Dr. M. M. Das: I think that is a question of policy. Still, this Board deals with all aspects of education so far as this country is concerned, and such meetings cannot be held every month.

Shri D. C. Sharma: May I know what policy matters were decided upon by this Board during the years 1953 and 1954?

The Deputy Minister of Education (Dr. K. L. Shrivallabhi): On the recommendation of the Central Advisory Board of Education, the Government of India appointed a very important Commission, namely the Secondary Education Commission, and the recommendations of that Commission are already being implemented both by the Central and State Governments, so that the Central Board of Education reviews the policies from time to time and advises the Central as well as the State Governments.

Shri K. C. Sodhia rose.—

Physical Education and Recreation

*1685. **Shri Ibrahim:** Will the Minister of Education be pleased to state:

(a) whether any grant was given to any institution for physical education and recreational activities during 1954-55;

(b) if so, the names of the institutions and the amounts given in each case; and

(c) whether the State of Bihar also received any grant for this purpose?